

[Shri G. S. Dhillon]

Committee on the Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto, and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955.

श्री कंबरलाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैंने इस के बारे में सवाल उठाया था...

MR. SPEAKER : I have read out the information that has been given to me by the Police. Neither did I arrest them nor did I release them.

श्री कंबरलाल गुप्त : मैंने प्रिविलेज मोशन दिया था श्रीमती शकुंतला नायर को भरेस्ट किया गया है लेकिन उस की सूचना नहीं मिली। उस के बाद अब यह सूचना दी गई है। इस के पहले नहीं दी गई थी। उन का यह कहना गलत है कि पोस्ट आफिस वालों की गलती है। यह बहुत सीरियस बात है। आप ने वादा किया था...

MR. SPEAKER : I will take care of myself. Why do you want to raise it now ?

श्री कंबरलाल गुप्त : यह गलत इन्फार्मेशन दी है।

MR. SPEAKER : May be so. You have already raised it on that day. I have told you and now the question is that as soon as information comes to me, I will see.

(II) Evidence

SHRI G. S. DHILLON : I beg to lay on the Table a copy of the evidence given before the Select Committee on the Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto, and also further to amend the

Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955.

श्री कंबरलाल गुप्त : अध्यक्ष महोदय, मुझे आप इस सम्बन्ध में एक मिनट बोलने की आज्ञा दीजिये। जब मैंने प्रिविलेज मोशन का सवाल उठाया था तब आप ने कहा था कि एक मेम्बर की वहाँ से सूचना आई है और एक मेम्बर का नाम गलत है। यह मालूम नहीं था कि वह किस का नाम था क्योंकि उस नाम का कोई सदस्य नहीं था। इस लिये आप ने उस को मेनशन नहीं किया था। लेकिन तीसरे नाम श्रीमती शकुंतला नायर के बारे में आप ने कोई जिक्र नहीं किया था। उस के बाद आप के डिपार्टमेंट से टेलिग्राम भेजा गया। उस का जवाब अब आया है।

मेरा कहना यह है कि सूचना देने वाले अधिकारी को सब नामों की सूचना पहले ही देनी चाहिये थी। एक नाम की गलती हो सकती है। एक नाम दिया गया है। लेकिन दूसरा नाम पहले कभी नहीं दिया गया। इस लिये मैंने प्रिविलेज मोशन दिया था। अगर वह कहते हैं कि पोस्ट-आफिस की गलती है तो आप का फर्ज है कि पोस्ट-आफिस से मालूम करें। अगर दोनों नाम थे तो एक नाम क्यों दिया। यह बिल्कुल प्रिविलेज की चीज है। यह सारे सदन की मर्यादा की बात है। किसी एक पार्टी की बात नहीं है। मैं आप से प्रार्थना करूँगा कि आप स्वयम् इस ढंग से लें जिस ढंग से लेना चाहिये।

MR. SPEAKER : The point is that as he said on that day some names were there—Shri Brij Bhushan Lal, etc. I know you have raised it. But after the telegram, they sent in writing a letter. It is not the telegram alone that is the final thing. In the letter they have mentioned clearly all the names. In the telegram there was some information. One name was there. One name was wrong. Some confusion was there. Later on, the next day they have written a letter where absolutely there

was nothing wrong and it was announced in the House.

श्री कंवरलाल गुप्त : मुझे बड़ा दुःख है कि आप इस तरह से इस को हस करमा चाहति हैं ।

SHRI NATH PAI (Rajapur) : Hush up ?

MR. SPEAKER : Your remarks, I think, you must yourself regret. I have followed it. I have sent a wire there and even my telegram reached there, they have sent in writing. Now you say that something is being hushed up. I regret very much the unhappy remarks of the hon. Member. Nothing more have to add.

श्री कंवरलाल गुप्त : मेरे प्रिविलेज मोशन का हुआ क्या ?

MR. SPEAKER : I have disallowed it. There is no breach of privilege,

Shri Y. B. Chavan.

12 39 hrs.

STATEMENT RE. ALLEGED REMARKS OF ANDHRA MINISTER AGAINST HARIJANS

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir, I have received a communication from the Chief Minister, Andhra Pradesh, on the 4th evening, forwarding statements of the 7 press correspondents, who were present at an interview with Shri P. Thimma Reddy on the 22nd April, as well as of Shri Thimma Reddy himself. The Chief Minister, Andhra Pradesh has suggested that a perusal of all the relevant statements would enable the House to make a proper appreciation and assessment of what had actually transpired at the press interview given by Shri P. Thimma Reddy. I place a copy of the letter as well as its enclosures on the Table of the House. [Placed in Library. See No. LT—1173/68].

Several hon- Members rose—

SHRI SHEO NARAIN (Basti) : Sir, you should request the Home Minister....

SHRI BUTA SINGH (Rupar) : Just a clarification, Sir.

SHRI RAM CHARAN (Khurja) : Sir, on a point of order.

SHRI P. R. THAKUR (Nabadwip) : On a point of order.

श्री शशि सुवर्ण वाजपेयी : (सारगोन) : इस की जुडिशल एन्क्वायरी होनी चाहिये ।

SHRI SONAVANE (Pandharpur) : Now the hon. Home Minister has read out the report, but we are absolutely in dark as to what are those statements.

AN. HON. MEMBER : They should be formally circulated.

SHRI SONAVANE : These statements could have been read out so that members could come to some conclusions. What are these statements ? What are the findings of the Chief Minister ? But nothing has been known, nor the Home Minister has observed anything on that. Therefore, Sir, to go into the whole question we demand that a judicial commission of inquiry headed by a Supreme Court Judge should be instituted to find out the truth in this case. This vitally concerns a section of the community which the Constitution tries to protect and uplift.

Therefore, Sir, it is our unanimous demand that a judicial enquiry headed by a Supreme Court judge should go into this matter.

Some hon. Members rose—

MR. SPEAKER : Let me say something before all of you speak. I would request of all you to sit down. I am on my legs. If you allow like this it can as well be a discussion now itself. Therefore all of you may kindly sit down. The point is this. Just now we have got all these papers and all these papers could not be read in such a short time. The Home Minister also cannot read all the papers. All these papers have been laid on the Table of the House. Hon. Members must